

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)
APPEAL NO. 363 OF 2017 &
IA NOS. 976 & 975 OF 2017

Dated: 1st December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Warora Energy Limited ... Appellant(s)
Vs. ... Respondent(s)
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Matrugupta Mishra
Mr. Shourya Malhotra

Counsel for the Respondent(s) : Ms. Sanjna Dua
Ms. Suparna Srivastava

ORDER

Ms. Sanjna Dua accepts notice on behalf of the Respondent No.2 and undertakes to file Vakalatnama within one week's time from today. She, further, prays for four week's time to file reply to the main appeal.

The learned counsel, Mr. Matrugupta Mishra, appearing for the Appellant, requested for two week's time thereafter, to file rejoinder in the matter.

Submissions made by the learned counsel appearing for the Respondent No.2 as well as learned counsel appearing for the Appellant, at supra, are placed on record.

Learned counsel appearing for the Respondent No.2 is permitted to file Vakalatnama within one week's time from today and to file reply to the main appeal within four weeks from today i.e. on or before 02.01.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder submissions within two week's i.e on or before 15.01.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on 17.01.2018 as requested by the learned counsel for the parties.

(S.D. Dubey)
Technical Member
ss/vt

(Justice N.K. Patil)
Judicial Member